

AGRICULTURAL REFINANCE CORPORATION BILL

**Shri Morarji Desai:** Sir, I beg to move for leave to introduce a Bill for the establishment of a Corporation for granting medium and long term credit by way of refinance or otherwise, for the development of agriculture and for other matters connected therewith or incidental thereto.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill for the establishment of a Corporation for granting medium and long term credit by way of refinance or otherwise, for the development of agriculture and for other matters connected therewith or incidental thereto."

*The motion was adopted.*

**Shri Morarji Desai:** I introduce the Bill.

12.03½ hrs.

REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** Sir, I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950."

*The motion was adopted.*

**Shri Bibudhendra Mishra:** I introduce the Bill.

BUSINESS ADVISORY COMMITTEE  
TENTH REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move the following:

"That this House agrees with the Tenth Report of the Business Advisory Committee presented to the House on the 4th December, 1962."

**Shri Surendranath Dwivedy:** May I point out..

**Mr. Speaker:** This is only for the allotment of time for the various Bills. Let it be approved first. Then we will take up your point. Now the question is:

"That this House agrees with the Tenth Report of the Business Advisory Committee presented to the House on the 4th December, 1962."

*The motion was adopted.*

**Shri Surendranath Dwivedy (Kendrapur):** According to the Order Paper for today immediately after we have had discussion on Shri Mathur's motion we will take up the Taxation Laws (Amendment) Bill and then the Personal Injuries (Emergency Provisions) Bill whereas according to the Order Paper for yesterday we were to take up the Working Journalists (Amendment) Bill after the Taxation Laws (Amendment) Bill. Now that has been removed from the list. There is not even a mention of that Bill in the Order Paper for today.

**Shri Warior (Trichur):** I also wanted to raise the very same objection. In Part II of the Bulletin of the 3rd the Working Journalists (Amendment) Bill was mentioned as the fourth item. Till yesterday the Order Paper had been proceeding that way, but today all of a sudden it has been changed with the result that we could not sent notices of our amendments to the new Bills that had been introduced. We could not prepare even.